



2025:DHC:9253-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 16001/2025, CM APPL. 65500/2025, CM APPL. 65499/2025 & CM APPL. 65501/2025

MADHAWENDRA MISHRAPetitioner
Through: Mr. Varun Singh, Ms. Alankriti
Dwivedi and Ms. Somesa Gupta, Advs.

versus

UNION OF INDIA & ORS.Respondents
Through: Mr. Rohan Jaitley CGSC with
Mr. Dev Pratap Shahi, Mr. Varun Pratap
Singh, Mr. Yogya Bhatia, Advs.
Major Anish Muralidhar, Army

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)
16.10.2025

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C. HARI SHANKAR, J.

1. On it being brought to his notice that the prayers in this writ petition would have to initially be urged before the learned Armed Forces Tribunal¹, Mr. Varun Singh, learned Counsel for the petitioner, seeks leave to withdraw this petition with liberty to file a fresh petition challenging the order passed by the learned AFT in this case.

¹ "AFT" hereinafter



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2. Leave and liberty granted as aforesaid.
3. Accordingly, the petition is disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 16, 2025/rjd